IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 112
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank .... Applicant/petitioner

v.

Haridwar Iron & Ispat Rolling Ltd. .... Respondent

Order under Section 7 of IBC, 2016 (Liq.)

Order delivered on 11.08.2021

Coram:
SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Abhishek Anand, Adv. for Singhi Infra Power Projects Pvt Ltd.
Prateek Kushwaha & Kashi Vishwanathan Sivaraman, Advs. with Liquidator

ORDER

IA No. 1351/2021

The liquidator is directed to take out notice and serve the auction purchaser of the plant and machinery, giving him a final chance to take the machinery within a weeks' time, otherwise the amount paid by the auction purchaser will be forfeited and fresh auction will be conducted to sell the plant and machinery. Further the auction purchaser is directed to appear before this Tribunal either in person or through advocate on the next date of hearing.

List the matter for further consideration on 21.09.2021.

- Sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET